

(b) if so, whether the developing country is/were disturbed over the overwhelming domination of the developed nations in shaping ADB's policies and the tendency to attach conditions to loans; and

(c) the main subjects discussed at the annual meeting and the outcome thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIANIL SHASTRI): (a) Yes Sir.

(b) ADB's policies are shaped by the Board of Director's where Asian Countries have majority of share holding.

(c) The issues regarding next Replenishment of Asian Development Fund, Fourth General Capital Increase, continuing object poverty in the developing countries, and admission of both Turkey and Mongolia to the Bank, were discussed. However, no final decisions were taken on these issues.

Search and Seizure Cases

10548. SHRI MANORANJAN BHAKATA: Will the Minister of FINANCE be pleased to state:

(a) the number of search and seizure cases in which assessments are still pending against tax evasion as on 1 April, 1990;

(b) whether any prosecutions were launched during this period; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIANIL SHASTRI): (a) As on 1st April, 1990, 16,211 assessments were pending in search and seizure cases.

(b) and (c). 8,929 prosecutions have been launched during the 1989-90, of which,

595 were lunched for tax evasion.

Distribution of Iron and Steel Materials

10549. SHRI NAKUL NAYAK:
SHRI KESHARI LAL:
SHRI A. VIJAYARAGHAVAN:

Will the Minister of STEEL AND MINES be pleased to state:

(a) whether steel distribution by Branch Sales Office, Steel Authority of India Ltd., New Delhi has been done by violating norms of licensed capacity offtake entitlement of parties since 1 April, 1989;

(b) the details of gross irregularities pointed out by Departmental Committee/Government auditors on 21.10.89, 1.1.90 and 26.12.89 respectively;

(c) whether parties covered in above reports were favoured by allowing them to change their demand after cutoff date, by accepting booking beyond computer summary, by accepting proportionately higher percentage of booking and by physically releasing still more materials;

(d) if so, the details of each party covered in above reports, indicating full particulars of their licensed capacity, item/quantity-wise coverage of demand as per computer summary, item-wise offtake/entitlement of items/quantities booked and released under all the scheme since April 89 to June, 90 (quarter-wise); and

(e) the action taken by Government in this regard?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) and (b). BSO, SAIL, New Delhi has supplied iron and steel materials in terms of JPC guidelines, past practices and on submission of docu-

ments required under the guidelines.

On receipt of a complaint from a party attached to the Delhi branch, an internal committee in SAIL was asked to look into it. The Committee submitted its report on 21.10.1989. Certain corrective actions arising out of the report were taken by the zonal office. The issues brought out by the party were also a subject matter of audit memos to Dec., 89 and January, 90. The audit memos pertaining to distribution policy have been replied by SAIL and the other pertaining to dishonoring of cheques is under reply. Since this matter came to the notice of the headquarters of SAIL Marketing organisation, two senior level committees were also appointed by SAIL to look into the issues in its entirety.

The Committees have come to the conclusion that :

- i) neither the JPC nor the internal guidelines of SAIL have been violated.
- ii) the branch has followed practices prevalent over a number of years.
- iii) all bookings have been made on a uniform basis.

(c) The demands registered are summarised by an outside computer agency. Simultaneously summary is also prepared manually. The later issued for booking of orders. Certain differences between the computer summary and manual summary came to light of the committees.

Though the Branch is authorised to extend the cut off date of registration, insertions between the last date of registration and rate of preparation of computer summary (which normally does not exceed four weeks) could not be ruled out. Vigilance has been asked to investigate this matter further.

In the meantime, actions to prevent recurrence has been taken. Insertions, if any, have not adversely affected supplies to other parties who had registered for supply during the quarter.

(d) Does not arise

(e) Does not arise.

Exports to Japan

10550. DR. VENKATESH KABDE: Will the Minister of COMMERCE be pleased to state:

(a) whether any difficulties have been experienced in exporting leather goods, toys and handicrafts to Japan;

(b) if so, the details thereof; and

(c) the steps Government propose to take to improve the above exports to Japan?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SREEDHARAN): (a) No general difficulties have been projected to this Ministry by trade circles for taking up with the Japanese Government.

(b) Does not arise.

(c) Steps to improve exports of these items include exchange of delegations, organising buyer-seller meets, participation in international fairs and exhibitions and product development efforts in India.

Export of Iron Ore Pellets to Hungary

10551. SHRI V. KRISHNA RAO: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Hungary has signed a deal for the import of iron ore pellets from Kudre-